फ.सं. बीएस/11/10/2018—भारतीय मानक व्यूरों की कार्यवार्थी समिति, भारतीय मानक व्यूरों अधिनियम, 2016 (2016 का 11) की धारा 39 के साथ संख्या 7 की उपधारा (4) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और भारतीय मानक व्यूरों (महानिदेशक की शक्तियों तथा कर्मचारी) विनियम, 1987 को उन बातों के सिवाय अधिकार करते हुए, जिन्हें ऐसे अधिकारण से पूर्व किया गया है या करने का लोप किया गया है, केंद्रीय सरकार के पूर्वानुमान में निम्नलिखित विनियम बनाती है, अपराधः—

1. संक्षिप्त नाम और प्रारंभ—(1) इन विनियमों का संज्ञान नाम भारतीय मानक व्यूरों (महानिदेशक की शक्तियों और कर्मचारी), विनियम, 2018 है।

(2) ये राजपत्र में प्रकाशन की वारी को प्रकट होगे।

2. परिस्थितियाँ—इन विनियमों में, जब तक कि सम्बन्ध में अन्य अपेक्षित न हो।

(क) “अधिनियम” से भारतीय मानक व्यूरों अधिनियम, 2016 (2016 का 11) के अनुसार है; नियोजित व्यक्ति सम्मिलित नहीं हैं;

(ख) “नियम” से भारतीय मानक व्यूरों नियम, 2018 के अनुसार है; नियोजित व्यक्ति सम्मिलित नहीं हैं;

(ग) “अनुसूची” से इन विनियमों के साथ उपाध्य अनुसूची अभिनियम है;
3. महानिदेशक की शक्तियों और कर्त्तव्य—महानिदेशक—

(क) अनुवाद के अनुसार में शासी परिधिय का बैठक का आयोजन करेगा;
(ख) थुरौ की विशेष क्रियाकलापों को शासित एवं समन्वित करेगा;
(ग) केन्द्रीय सरकार के पूर्वानुमान से वैधानिक संरचन के अधिकारियों को क्रियाकलाप रूप में पदनामित करेगा।
(घ) केन्द्रीय सरकार के पूर्वानुमान से उप-महानिदेशक (प्रशासन), उप महानिदेशक (विभिन्न) और वैधानिक संरचन के क्रियाकलाप रूप में छपड़ा, लिखित शक्तियों का कर्त्तव्य सीमित।
(ङ) अन्य कर्मवाहीयों को कर्त्तव्य सीमित;
(झ) थुरौ की क्रियाकलापों के कार्यनिष्ठ के लिए कर्मवाहीयों की अनुदेश जारी करेगा;
(ञ) केन्द्रीय सरकार के विभागों में लिखित शक्तियों का प्रयोग करेगा।
(ञ) ऐसी शक्तियों का प्रयोग और ऐसे कर्त्तव्य का निर्धार करेगा जो कार्यकारिणी समिति द्वारा उसे प्रत्यायित की जाए।
(ञ) इन विनियमों में संलग्न अनुमोदन में विनिर्दिष्ट शक्तियों का प्रयोग करेगा।

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<td>11</td>
<td>कार्यकाल उपस्थित व्यवस्था की खरीद को मंजूरी देना</td>
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<td>कार्यकारिनी समिति की नियोजन कर जाने के अधीन समय-समय पर यथासंशोधित भारत सरकार द्वारा नियुक्त प्रस्तुत दक्षता सीमा संस्थान स्थिर नियंत्रण के कार्य के अनुसार पूर्ण शक्तियाँ।</td>
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<td>वजट प्रभाव के अंतर्गत पूर्ण शक्तियाँ</td>
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<td>वजट प्रभाव के अंतर्गत पूर्ण शक्तियाँ</td>
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<td>अंतरराष्ट्रीय मानकीकरण में मानदंड लेने के विशेष पेशेवरों और समिति सदस्यों को विभिन्न दौरों के लिए यात्रा भरता वैश्विक भरता की मंजूरी देना</td>
<td>पदित व्यय उरि की अधिक निकायों से किया जा सकता है, तो कार्यकारिनी समिति द्वारा अनुमोदित मानदंड संख्याओं के अनुसार पूर्ण शक्तियाँ।</td>
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<td>बाहरी प्रशिक्षण यात्रा के विषय सेवा अपनावरा परामर्श के लिए मानदंड/शुल्क के पुनर्विश्लेषण की मंजूरी देना</td>
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<td>भारत सरकार द्वारा जारी समय-समय पर यथा-संशोधित अनुदेशों के अनुसार कर्मचारियों की ऋण और अधिम की मंजूरी देना</td>
<td>पूर्ण शक्तियाँ</td>
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**स्थापना एवं विश्लेषन तत्त्व**

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<td>आर्थिक में दो वर्षों के लिए, जिसमें आवासवृत्ति मामलों में एक साल तक बढ़ाया जा सकता है।</td>
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<td>अ) केंद्रीय/राज्य सरकार के विभाग, अभिनव सेक्टर उपक्रम अथवा कान्ना लिखावत में नियोजन के मामले में</td>
<td>आर्थिक में दो वर्षों के लिए, जिसमें आसमी तीन साल तक बढ़ाया जा सकता है</td>
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<td>ब) सरकारी आधार पर विकासस्तर देशों में प्रतिनिधित्त के मामले में</td>
<td>वैज्ञानिक ‘ई’ तथा इसके समक्ष तथा वार्षिक क्रमशः स्थापना नियंत्रण के लिए अंतर्गत की गई नीति के अनुसार पूर्ण शक्तियाँ। वैज्ञानिक</td>
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| No. | मानदेय की स्थितियाँ को मंजूरी देना, स्थिति करना और अनुमति देना | भारत सरकार द्वारा समय-समय पर जारी यथासंभवत: अनुदेशों के अनुसार पूर्ण शक्तियाँ
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| 25  | सबसे छोटे मार्ग की बजाए अन्य मार्ग से माइलेज मानने की अनुमति देना | पूर्ण शक्तियाँ, यदि मार्ग का चयन व्युरों के हित में हो
| 26  | दो अवधारणा के मार्ग में से सबसे छोटे मार्ग का निर्धारण करना | पूर्ण शक्तियाँ
| 27  | किसी विशेष अनुपस्थिति को अनुपस्थिति मानने के बारे में निर्णय लेना | पूर्ण शक्तियाँ
| 28  | विवाद प्राप्ति करने के अवधारणा धीरे धीरे प्रदान किए जाने के लिए अनुपस्थिति के मालमते में वेतन तथा माने रोक लेना | कार्यवाहणीय समिति को रिपोर्ट दे जाने के अधीन समय-समय पर यथासंभवत: भारत सरकार द्वारा विभाग प्रमुख को "मूलपूर्त नियम तथा अनुपूर्त नियम" में लिए अनुसार पूर्ण शक्तियाँ
| 30  | अभिलेख नष्ट करने का आदेश देना | पूर्ण शक्तियाँ
| 31  | व्युरों के हित में ट्रेडर की मरम्मत न हो सकने वाली अवधारणा खराब हो रही वाली वस्तुओं की नीलामी अवधारणा अवधारणा विधि का आदेश देना | पूर्ण शक्तियाँ
| 32  | वैज्ञानिक धीरे धीरे प्रदान किए जाने के लिए किसी कर्मचारी की अनुमति देना | समझौता विवशिष्टियों के अनुसार पूर्ण शक्तियाँ
| 33  | स्थानान्तरण निर्यात करना | वैज्ञानिक धीरे धीरे प्रदान किए जाने के लिए 6 महीनों तक की पूर्ण शक्तियाँ। तथापि, वैज्ञानिक एक और जी तथा दूसरे का लिए केंद्रीय सरकार से अनुमोदन प्राप्त किया जाएगा। इसके अतिरिक्त, 30 माह के बाद किसी भी स्थानान्तरण निर्यात के लिए केंद्रीय सरकार से अनुमोदन प्राप्त किया जाएगा।
| 34  | वेतनवृद्धि के लिए किसी कर्मचारी को अवधारणा अवधारणा मिलने की अनुमति देना | भारत सरकार द्वारा समय-समय पर यथासंभवत: जारी किए गए अनुदेशों के अनुसार पूर्ण शक्तियाँ
| 35  | तिलबन्धनीय कर्मचारी को निर्माण भला प्रदान करना | पूर्ण शक्तियाँ
| 36  | टैगलैब संस्थापन की स्थीति के निर्माण | पूर्ण शक्तियाँ
| 37  | धीरे धीरे प्रदान किए जाने के लिए अनुपस्थिति को निर्माण करना | वैज्ञानिक प्राप्त संस्थापन के अधीन पूर्ण शक्तियाँ
| 38  | धीरे धीरे प्रदान किए जाने के लिए निर्माण करना | पूर्ण शक्तियाँ

44 तथा इसके समर्पण तक वर्ष के दौरान बाद का कोई भी स्थानान्तरण केंद्रीय सरकार के अनुमोदन से किया जाएगा।
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<td>40</td>
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<td>Regulations, 1987 except as respects things done or omitted to be done before such</td>
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<tr>
<td>41</td>
<td>Duties of Director General</td>
<td>Regulations, 1987 except as respects things done or omitted to be done before such</td>
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<td>Duties of Director General</td>
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</tr>
</tbody>
</table>

**MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

(Department of Consumer Affairs)
(BUREAU OF INDIAN STANDARDS)

**NOTIFICATION**

New Delhi, the 29th August, 2018

F. No. BS/11/10/2018—In exercise of the powers conferred by sub-section (4) of section 7 read with section 39 of the Bureau of Indian Standards Act, 2016 (11 of 2016) and in supersession of the Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 1987 except as respects things done or omitted to be done before such
supersession, the Executive Committee of the Bureau of Indian Standards, with the previous approval of the Central Government, hereby makes the following regulations, namely:-

1. **Short title and commencement.**—(1) These regulations may be called the Bureau of Indian Standards (Powers and Duties of Director General) Regulations, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.**—In these regulations, unless the context otherwise requires, -

   (a) "Act" means the Bureau of Indian Standards Act, 2016 (11 of 2016);

   (b) "employee" means officers and employees in the whole time service of the Bureau but does not include a person employed on daily wages;

   (c) "rules" means the Bureau of Indian Standards Rules, 2018;

   (d) “Schedule” means the schedule annexed to these regulations;

   (e) the words and expressions used and not defined in these regulations but defined in the Act or the rules shall have the meanings respectively assigned to them in the Act or in the rules, as the case may be.

3. **Powers and duties of Director General.**—The Director General shall, -

   (a) convene with the approval of the President meetings of the Governing Council;

   (b) administer and co-ordinate various activities of the Bureau;

   (c) designate officers of the Scientific Cadre as Activity Heads with prior approval of the Central Government.

   (d) assign duties to the Deputy Director General (Administration), Deputy Director General (Finance) and Activity Heads of Scientific Cadre with the prior approval of the Central Government.

   (e) assign duties to other employees.

   (f) issue instructions to employees for carrying out activities of the Bureau;

   (g) exercise powers vested with the Head of the Department in the Central Government;

   (h) exercise and discharge such of the powers and duties as may be delegated to him by the Executive Committee.

   (i) exercise powers specified in the Schedule annexed to these regulations.

**SCHEDULE**

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Power</th>
<th>Extent</th>
</tr>
</thead>
<tbody>
<tr>
<td>Financial Matters</td>
<td></td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>To sanction recurring and non-recurring expenditure</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>2</td>
<td>To sanction purchase of working stores, machinery and equipment.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>3</td>
<td>To sanction permanent advances or imprest.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>4</td>
<td>To sanction all levies and taxes by Government or Local Bodies</td>
<td>Full powers.</td>
</tr>
<tr>
<td>5</td>
<td>To sanction the renting of office accommodation.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>6</td>
<td>To sanction expenditure for repairs and alterations to hired and requisitioned buildings.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>7</td>
<td>To sanction expenditure on all types of works for the buildings owned by the Bureau.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>8</td>
<td>To sanction expenditure for acquiring of land and building.</td>
<td>Full powers subject to approval of Central Government.</td>
</tr>
<tr>
<td>9</td>
<td>To sanction expenditure for construction of building for new offices of the Bureau.</td>
<td>Full powers subject to approval of Central Government.</td>
</tr>
<tr>
<td>10</td>
<td>To sanction advance of pay to an officer under transfer.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>Sl. No.</td>
<td>Power</td>
<td>Extent</td>
</tr>
<tr>
<td>--------</td>
<td>----------------------------------------------------------------------</td>
<td>------------------------------------------------------------------------</td>
</tr>
<tr>
<td>11</td>
<td>To sanction the purchase of office equipment.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>12</td>
<td>To write off irrecoverable losses of stores, or of public money (including loss of stamps), etc,</td>
<td>Full powers of Head of Department as given in “Delegation of Financial Power Rules” of the Government of India as amended from time to time subject to report to the Executive Committee.</td>
</tr>
<tr>
<td>13</td>
<td>To sanction tours and to counter-sign TA bills of employees.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>14</td>
<td>To allow travel by air to employees.</td>
<td>Full powers in the case of non-entitled employees.</td>
</tr>
<tr>
<td>15</td>
<td>To sanction expenditure on entertainment and refreshments.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>16</td>
<td>To sanction expenditure on grants-in-aid for welfare of employees.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>17</td>
<td>To sanction grants-in-aid for research and testing.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>18</td>
<td>To sanction TA and DA to Governing Council and committee members as admissible under the regulations.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>19</td>
<td>To sanction TA/DA for foreign travel to expert and committee members for participation in International Standardisation.</td>
<td>Full powers as per guidelines approved by Executive Committee in case of expenditure being met from Bureau’s own funds.</td>
</tr>
<tr>
<td>20</td>
<td>To sanction payment of honorarium/fee to outside experts for special service or advice.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>21</td>
<td>To sanction demurrage/wharfage charges.</td>
<td>Full powers of Head of Department as given in “Delegation of Financial Power Rules” of the Government of India as amended from time to time subject to report to the Executive Committee.</td>
</tr>
<tr>
<td>22</td>
<td>To sanction loans and advances to employees as per instructions issued by the Government of India as amended from time to time.</td>
<td>Full powers.</td>
</tr>
</tbody>
</table>

**Establishment and Administrative Matters**

<table>
<thead>
<tr>
<th>(1)</th>
<th>(2)</th>
<th>(3)</th>
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</thead>
<tbody>
<tr>
<td>23</td>
<td>To permit a permanent employee to retain lien on a post under the Bureau:</td>
<td>Initially up to two years extendable by one more year in exceptional cases.</td>
</tr>
<tr>
<td></td>
<td>a) In case of employment in Central/State Government Department, Public Sector Undertaking or autonomous body.</td>
<td></td>
</tr>
<tr>
<td></td>
<td>b) In case of deputation to developing countries on Government basis.</td>
<td>Initially up to two years extendable by another three years.</td>
</tr>
<tr>
<td>24</td>
<td>To transfer an employee.</td>
<td>Full powers for Annual rotational transfer as per notified policy up to Scientist E and equivalent. Any subsequent transfer during the year upto Scientist E and equivalent shall be with the approval of Central Government. The Scientists F &amp; G and equivalent shall be transferred with approval of Central Government.</td>
</tr>
<tr>
<td>25</td>
<td>To sanction, grant and to permit acceptance of honorarium.</td>
<td>Full powers as per instructions issued by the Government of India as amended from time to time.</td>
</tr>
<tr>
<td>26</td>
<td>To allow mileage allowance by a route other than the shortest.</td>
<td>Full powers, provided selection of the route is in Bureau's interest.</td>
</tr>
<tr>
<td>27</td>
<td>To decide the shortest of two or more routes.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>28</td>
<td>To decide whether a particular absence is absence on duty.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>29</td>
<td>To withhold pay and allowances in case of absence from duty without authorisation or grant of leave of an employee.</td>
<td>Full powers of Head of Department as given in “Fundamental Rules and Supplementary Rules” of the Government of India as amended from time to time subject to report to the Executive Committee.</td>
</tr>
<tr>
<td>30</td>
<td>To order destruction of records.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>Sl. No.</td>
<td>Power</td>
<td>Extent</td>
</tr>
<tr>
<td>--------</td>
<td>----------------------------------------------------------------------</td>
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</tr>
<tr>
<td>31</td>
<td>To order sale, by auction or otherwise of unserviceable stores or perishable articles in the interest of the Bureau.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>32</td>
<td>To fill substantively all vacant posts up to the rank of Scientist E and equivalent (This power includes the power to appoint, to confirm and terminate.)</td>
<td>Full powers as per concerned regulations.</td>
</tr>
<tr>
<td>33</td>
<td>To make officiating appointment.</td>
<td>Full powers for posts up to Scientist E and equivalent up to six months. However, for the posts of Scientist F &amp; G and equivalent, approval of Central Government shall be obtained. Further, for any officiating appointment beyond six months, approval of Central Government shall be taken.</td>
</tr>
<tr>
<td>34</td>
<td>To allow an employee to count extraordinary leave for increments.</td>
<td>Full powers as per instructions issued by the Government of India as amended from time to time.</td>
</tr>
<tr>
<td>35</td>
<td>To grant subsistence allowance to an employee under suspension.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>36</td>
<td>To sanction telephone installations.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>37</td>
<td>To nominate delegations to international meetings after consulting the concerned Division Council/Sectional Committee of the Bureau and other interests concerned with the subject matter under discussion.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>38</td>
<td>To decide the scope and extent of insurance of Bureau's property and sanction expenditure.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>39</td>
<td>To sponsor an employee for undergoing a specialised course of training and to sanction expenditure thereon.</td>
<td>Full powers within the budget provision.</td>
</tr>
<tr>
<td>40</td>
<td>To grant special pay to employees.</td>
<td>Full powers as per instructions issued by the Government of India as amended from time to time.</td>
</tr>
<tr>
<td>41</td>
<td>To grant pre-mature increments to employees.</td>
<td>Full powers as per instructions issued by the Government of India as amended from time to time.</td>
</tr>
<tr>
<td>42</td>
<td>To appoint officers as certification officers and furnish them with a certificate of appointment.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>43</td>
<td>To authorise an officer or officers to authenticate orders and decisions of, and other instruments issued, by the Bureau.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>44</td>
<td>To exempt use of any name, mark or trade-mark referred to in section 26 of the Act from the operation thereof in accordance with the provisions of rule 36.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>45</td>
<td>To obtain from licensees any information and samples of any material or substance used in relation to any article or process.</td>
<td>Full powers.</td>
</tr>
<tr>
<td>46</td>
<td>To appoint persons on contract or on tenure basis to meet the exigencies of work.</td>
<td>Full powers with prior approval of Central Government.</td>
</tr>
<tr>
<td>47</td>
<td>To report or review or accept on annual performance appraisal of Group A officers.</td>
<td>Full powers up to Scientist E and equivalent. However the report on annual performance appraisal of Deputy Director General (Administration), Deputy Director General (Finance) and Activity Heads of Scientific Cadre shall be sent to administrative ministry for review and acceptance. The representation or appeal on annual performance appraisal report where Director General is the reporting or reviewing or accepting authority shall be decided by the administrative ministry.</td>
</tr>
</tbody>
</table>

H. L. UPENDAR, Sc. G & DDG (CA & PP & C)
[ADVT.-III/4/Exty./204/18]